

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU  
Hearing through video conferencing**

**T.A. No. 61/7673/2020**

This the 27<sup>th</sup> day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. DINESH SHARMA, MEMBER (A)**



Tripta Devi, aged 33 years, D/o Sh. Balwant Singh, R/o Hunder Tehsil Mahore (Thuroo) District Reasi.

.....Applicant

(Advocate:- Mr. S.S. Somaria for Mr. Anirudh Sharma)

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Health Department, Jammu and Kashmir Government, Civil Secretariat, Jammu.
2. Mission Director, National Health Mission, Nagrota, Jammu.
3. Chairman, District Health Society, National Health Mission, District Development Commissioner, Reasi.
4. Chief Medical Officer, Reasi, Vice Chairman, District Health Society, National Health Mission, Reasi.
5. Block Medical Officer, Mahore, District Reasi.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**ORDER [ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

M.A. No. 61/749/2021 for withdrawal of the petition has been filed by the applicant as her grievance has been settled by the respondents and nothing has been remained for adjudication in the matter.

2. In view of the above, M.A. No. 61/749/2021 is allowed and accordingly T.A. is dismissed as withdrawn. There shall be no order as to costs.

**(DINESH SHARMA)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*jns*